1	2	3	4	5
22.	Rajasthan	239	65	174
23.	Sikkim	-	-	-
24.	Tamil Nadu	455	422	33
25.	Tripura	18	12	6
26.	Uttar Pradesh	308	214	94
27.	Uttarakhand	-	-	-
28.	West Bengal	6	3	3
Cases filed by CPCB before Delegation of power to Pollution Control Committee				
	Chandigarh	4	4	-
	Delhi	186	185	1
Cases filed by various Pollution Control Committee				
1.	Andaman and Nicobar	-	-	-
2.	Daman, Diu and Dadra Nagar Haveli	-	-	-
3.	Lakshadweep	-	-	-
4.	Delhi	662	456	206
5.	Chandigarh	2	-	2
6.	Puducherry	-	-	-
	GRAND TOTAL	8443	5654	2789

Source: Central Pollution Control Board, Delhi

Awareness about implications of global warming

1634. KUMARI SELJA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has taken any special initiatives to create awareness among the people across the country about the implications of global warming;

(b) if so, the details thereof; and

(c) the amount allocated/sanctioned forthis purpose during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) As a special initiative, Ministry of Environment, Forest and Climate Change, Ministry of Railways and Department of Science and Technology have jointly flagged off a Science Express Climate Action Special (SECAS) train on 15th October, 2015 to increase the understanding of the science of Climate Change among the general public especially students and teachers, which shall supplement the other ongoing awareness activities.

This innovative mobile science exhibition mounted on a 16 coach AC train will travel across the country, covering about 19,500 km during eight months, halting at 64 locations in 20 States.

(c) An amount of ₹ 14.53 Crore has been allocated for the running of the Science Express Climate Action Special Train.

Clearance for diversion of forest land for coal mining

1635. SHRI AVINASH PANDE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the number of requests for providing clearances for diversion of forest land for coal mining operations received by the Central Government since 2010;

(b) the number of such proposals approved by Government, year-wise and State-wise; and

(c) the details of measures taken for monitoring and enforcing the conditions stipulated in these clearances for the conduct of sustainable mining operations?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Government of India grants prior approval under the Forest (Conservation) Act, 1980 to use forest land for the purpose for various development projects. During the period of last six years *i.e.* 2010-2015, the Central Government has received 237 proposals of mining Seeking prior approval under the Forest (Conservation) Act, 1980 including proposals for coal mining. The Central Government, during the year 2010 has accorded approval over 12,681 ha of forest land in 94 cases, in 2011 over 8,207 ha in 68 cases, in 2012 over 3,866 ha in 30 cases, in 2013 over 8,451 ha in 42 cases, in 2014 over 13,043 ha in 58 cases and 4,889 ha in 35 cases during the year 2015 for mining including coal.